

23/4/2001

Mr. B. Khan, Adv. brief holder for  
Mr. J. K. Kaushik, Counsel for the  
applicant

Mr. Vinit Mathur, Counsel for the  
respondents

Post on 26/4/2001 for  
admission, as prayed by  
learned counsel for the  
applicant.


  
**(B. S. RAIKOTE)**  
Vice Chairman

STAMP

26/04/2001

Mr. J. K. Kaushik, Counsel for applicant.  
Mr. Vinit Mathur, Counsel for respondents.

Post on 03/05/2001 for  
admission.

  
**(B. S. RAIKOTE)**  
Vice Chairman

31/5/2001

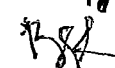
Mr. J. K. Kaushik, Counsel for applicant.  
Mr. Vinit Mathur, Counsel for respondents.

The learned counsel for the applicant  
submits that his client is advised to approach the  
Industrial Tribunal for the redressal of his grievance  
in view of the Full Bench Judgment reported in 2000 (3) SLT  
(CCAT) 277 Bheem Singh & ors. Therefore, the applicant  
may be permitted to withdraw the present application.

By accepting the statement of the learned  
counsel for the applicant this application is dismissed  
on withdraw. No costs.

~~Post on 03/05/2001 for admission~~

Part II and III destroyed  
in my presence on 2.6.07  
under the supervision of  
section officer (1) as per  
order dated 19/11/02

  
**(B. S. RAIKOTE)**  
Vice Chairman

AIC  
K.S. yed  
415  
~~Signature~~  
Vice Chairman  
Recd  
J. K. Kaushik  
29/5